

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH AT KOLKATA
O.A. NO.60 OF 2021**

IN THE MATTER OF:

Kankana Das

...APPLICANT

VERSUS

Union of India & Ors.

...RESPONDENTS

INDEX

S. NO.	PARTICULARS	PAGE NO.
1.	Affidavit on behalf of Ministry of Environment, Forest and Climate Change (Respondent No.1)	1-5
2.	ANNEXURE R-1 A copy of the Office Memorandum dated 13.10.2021.	6-7
3.	ANNEXURE R-2 A copy of the observations made by the CPCB for SAPs of Assam, Meghalaya, Nagaland, West Bengal and Bihar.	8-20
4.	ANNEXURE R-3 A copy of the D.O. letter dated 03.04.2023 to the concerned States / UTs.	21-35
5.	ANNEXURE R-4 A copy of the D.O. letter dated 03.04.2023 to the concerned States.	36-37

Kolkata
Dated : 21st April, 2023

Through

Respondent No. 1

Soumitra Mukherjee
Advocate

SL. NO. 252 /20 23



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH AT KOLKATA
O.A. NO.60 OF 2021**

IN THE MATTER OF:

Kankana Das

...APPLICANT

VERSUS

Union of India & Ors.

**BEFORE THE NOTARY PUBLIC...RESPONDENTS
AT BIDHAN NAGAR
DIST.-NORTH 24 PARGANAS**

**AFFIDAVIT ON BEHALF OF THE MINISTRY OF ENVIRONMENT, FOREST
AND CLIMATE CHANGE (RESPONDENT NO.1).**

I, Dr. Soma Das, daughter of Shri Sukumar Das, aged about 49 years, currently working as Regional Director, Integrated Regional Office, Kolkata in the Ministry of Environment, Forest and Climate Change (MoEF&CC), Integrated Regional Office, Kolkata, do hereby solemnly affirm and state as under: -

1. That, I am well acquainted with the facts and circumstances of the case and competent to swear this affidavit on behalf of MoEF&CC being the Respondent No. 1 in the present Original Application.

2. That the Answering Respondent no. 1 is engaged in, *inter alia*, policy formulation for abatement, control, and prevention of pollution and prescribing environmental standards to be implemented through the Central Pollution Control Board (CPCB) and State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs).

Besides, the concerned State Pollution Control Boards/Pollution Control Committees are empowered to take all such measures as are deemed necessary

12 APR 2023



or expedient for the purpose of protection and improving the quality of the environment as well as prevention, control, and abatement of environmental pollution under relevant statutes.

3. That it is submitted that the MoEF&CC launched the National Clean Air Programme (NCAP) in January, 2019, with an objective to improve air quality in non-attainment cities and it is a time-bound, national level strategy for prevention, control and abatement of air pollution in 131 cities across 24 States/UTs.

4. It is humbly submitted that the roles and responsibilities of various Central Ministries, State/Union Territory Governments, and Urban Local Bodies have been defined for taking measures to improve air quality as per the targets prescribed under NCAP.

5. That it is submitted that, presently NCAP is implemented in 131 non-attainment cities / Million Plus Cities. Further, the City Specific Clean Air Action Plans have been prepared and rolled out for implementation in 131 non-attainment cities / Million Plus Cities. The City Action Plans include the actions to control pollution from vehicular emissions, road dust, biomass or crop or garbage or Municipal Solid Waste burning, construction activities, industrial emission, and other city-specific sources and have timelines and responsible agencies identified for implementing actions. All 131 cities have prepared the City Action Plan under the NCAP.

6. It may be noted that the Answering Respondent had shared an indicative template with 24 concerned State Governments/UTs for the preparation of the State Action Plan (hereinafter referred to as 'SAP') addressing the activities that would help in the improvement of air quality. The template is indicative and

12 APR 2023



States / UTs may include the activities w.r.t. requirements in their respective States / UTs and finalize the SAP. The Answering Respondent vide its Office Memorandum dated 13.10.2021 requested 24 States/UTs to prepare the SAP by 30.11.2021. A copy of the Office Memorandum dated 13.10.2021 is annexed herewith as **ANNEXURE R-1**.

7. It is submitted that an online portal named PRANA – Portal for Regulation of Air-pollution in Non-Attainment cities has been launched to monitor the progress of implementation of activities under NCAP. The concerned States/UTs have been duly requested to upload the State Action Plan on the PRANA portal.

8. It is submitted that State Action Plans have been received from 18 States / UTs and are awaited from 6 States / UTs, i.e. Chhattisgarh, Gujarat, Jharkhand, Tamil Nadu, Uttrakhand, and Odisha.

9. It may be noted that the issue regarding the development of the State Action Plan was duly raised during the 5th Steering Committee held under the Chairmanship of Secretary, EF&CC on 29.07.2022 wherein it was requested to expedite the process of formulation of the State Action Plan. It may also be noted that the same was also raised during the Monitoring Committee meeting held under the Chairmanship of Additional Secretary on 06.09.2022 and 22.12.2022 wherein the States were again requested to expedite the process of formulation of the State Action Plan.

10. It is submitted that the State Action Plans as received from the concerned States / UTs have been reviewed by CPCB and certain observations such as specification of timelines and financial allocations for activities, have

12 APR 2023



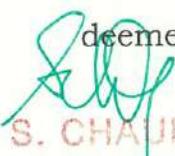
-4-

been communicated to respective SPCBs/PCCs on the said plans. A copy of the observations made by the CPCB for SAPs of Assam, Meghalaya, Nagaland, West Bengal, and Bihar is attached herewith as **ANNEXURE R-2**.

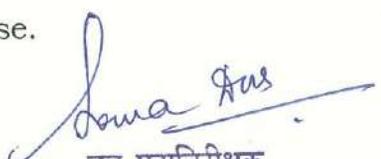
11. That pursuant to the Orders passed by this Hon'ble Tribunal, a meeting of the Apex Committee to review the progress and implementation of NCAP was held on 15.03.2023 under the co-chairmanship of the Hon'ble Minister of Environment, Forest and Climate Change and Hon'ble Minister of State, Environment, Forest and Climate Change and the issue of preparation of the State Action Plan was also taken up during the meeting. In order to incorporate the observations of CPCB, the Answering Respondent Ministry requested the States / UTs to revise the State Action Plans based on the observations of CPCB and upload the same on the PRANA Portal vide its D.O. Letter dated 03.04.2023. A copy of the D.O. letter dated 03.04.2023 to the concerned States / UTs is attached herewith as **ANNEXURE R-3**.

12. That it is submitted that the Answering Respondent Ministry in order to ensure that the preparation of State Action Plan of all States/UTs covered under NCAP, the Answering Respondent Ministry through its D.O. Letter dated 03.04.2023 requested the remaining 06 States/UTs to expedite the preparation of the State Action Plan and upload the same on the PRANA Portal at the earliest. A copy of the D.O. letter dated 03.04.2023 to the concerned States is attached herewith as **ANNEXURE R-4**.

In view of the above submissions, this Hon'ble Court may pass such order(s) as deemed fit and proper in the facts and circumstances of the case.


S. CHAUDHURI
* NOTARY *
GOVT. OF INDIA
Regd. No.-6584/08
Bidhannagar Court
Dist.-North 24 Pgs.

12 APR 2023


DEPONENT
INSPECTOR GENERAL OF FORESTS
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE
एकीकृत क्षेत्रीय कार्यालय/INTEGRATED REGIONAL OFFICE
आई वी-198, सेक्टर-III, साल्ट लेक सिटी, कोलकाता-700106
IB-198, SECTOR-III, SALT LAKE CITY, KOLKATA - 700106



- 5 -

VERIFICATION

Verified at New Delhi on the 12th of April, 2023 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been suppressed or concealed therein.


S. CHAUDHURI
* NOTARY *
GOVT. OF INDIA
Regd. No.-5584/08
Bidhanagar Court
Dist.-North 24 Pgs.


DEPONENT
वन महानिरीक्षक
INSPECTOR GENERAL OF FORESTS
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE
एकीकृत क्षेत्रीय कार्यालय/INTEGRATED REGIONAL OFFICE
आई वी-198, सेक्टर-III, मॉल्ट लेक सिटी, कोलकाता-700106
IB-198, SECTOR-III, SALT LAKE CITY, KOLKATA - 700106

12 APR 2023

Q-16017/69/2021-CPA
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT FOREST AND CLIMATE CHANGE
CP DIVISION

6th Floor, Jal Wing,
Indira Paryavaran Bhawan
Jor Bagh Road,
New Delhi-110003
Dated: 13 October, 2021

OFFICE MEMORANDUM

Subject: Development of State Action Plan on initiatives that would help in air quality improvement under NCAP - regarding.

The undersigned is directed to convey that Hon'ble Prime Minister has made an announcement with regard to bring improvement in air quality in identified cities. This Ministry under National Clean Air Program (NCAP) is coordinating and implementing various activities for improvement of air quality in 132 non-attainment cities (Annexure-D) across the country. Many activities/schemes/programs have been identified as measures contributing to the objectives of NCAP which are under implementation through various on-going or are proposed by the Ministries/Departments of Central as well as State/UT governments.

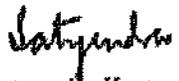
2. A web based Dashboard has been developed to populate the data (physical and financial progress with targets) of all identified activities/schemes/programs from the respective implementing/executing Ministries/Departments for their monitoring and effective coordination of progress under NCAP.

3. In this regard, an indicative template has been developed for preparation of State Action Plan addressing the activities that would help in improvement of air quality. The template is indicative and States/ UTs may include the activities wrt requirements in their respective States/ UTs and finalize the State Action Plan at the earliest.

4. It is further requested to share the completed/ filled-up template through email in word format (Email – ncap.moefcc@gov.in) by 30 November 2021.

5. This issues with the approval of the competent authority.

Encl: As above.


(Satyendra Kumar)
Director
Email: satyendra.kumar07@nic.in
Telefax: 011- 24611719

To:

1. Chief Secretaries, States/ UTs (covered under NCAP)
2. Chairman, Central Pollution Control Board
3. Principal Secretary, Environment, States/ UTs (covered under NCAP)

Copy to:

PPS to JS (NPG)

Inputs from CPCB on State Action Plans

Dated: 23.03.2023

The matter is related to preparation and submission of State Action Plans (SAP) by State Pollution Control Boards of Assam, Meghalaya, Nagaland, West Bengal, Bihar, Jharkhand and Odisha under NCAP for improvement in air quality. It was informed that the template is indicative and States/UTs may include the activities w.r.t. requirements in their respective States/UTs and finalize the SAP.

Ministry of Environment Forests & Climate Change (MoEF&CC) had shared an indicative template with concerned State Government Authorities for preparation of State Action Plan (SAP) addressing the activities that would help in improvement of air quality. It was informed that the template is indicative and States/UTs may include the activities w.r.t. requirements in their respective States/UTs and finalize the SAP.

At present, State Action Plans of 18 States/UTs have been received from concerned SPCB/PCC and are awaited from 6 States/UT i.e. Chhattisgarh, Gujarat, Jharkhand, Tamil Nadu, Uttarakhand and Odisha.

Present Status:

The State Action Plans (SAP) of Assam, Meghalaya, Nagaland, West Bengal and Bihar have been received and are uploaded on PRANA. The Action Plans of the above states have been reviewed by CPCB w.r.t indicative template and observations on the same have been communicated to respective SPCBs/PCCs & MoEF&CC.

It has been observed that some of the activities of the action plan lack specific timelines and details of financial implications. Copy of the observations have been enclosed at Annexure I, II, III, IV and V.

State Action Plan from Jharkhand and Odisha have not been received at CPCB and awaited so far.

Observations on Assam State Action Plan for Clean Air

MoEF&CC shared an indicative template for preparation of State Action Plan (SAP) with States/UTs addressing the activities that would help in improvement of air quality. It was informed that the template is indicative and States/UTs may include the activities w.r.t. requirements in their respective States/UTs and finalize the SAP.

CPCB's observations on the State Action Plan of Assam with respect to the template provided by MoEFCC are as follows-

1.Industrial Emission:

The timelines for following activities are not provided:

- Sr. No. 4 (Policy for replacement of heavy oil (e.g., furnace oil, diesel etc.) based industries to alternate energy sources (CNG/ PNG/ Electricity)
- Sr. No 12 (Policy to set up e-waste recycling unit in industrial areas in compliance with e-waste management rules)

2.Vehicular Emission:

The timelines, target & fund implication details for following activities are not provided:

- Sr. No. 3 (Policy/Plan for Li-battery waste management from scrapped vehicles)
- Sub-points under Sr. No 12 (Any other Policy / Rules/ standards/Guidelines pertaining to vehicular emissions)

3.C&D Waste & Road Dust Management:

- Sr. No. 1 (Policy for development of projects/ plants for C&D waste management) - Though financial implication is provided but financial allocation is missing
- Sr. No. 3 (Demand creation for C& D waste and alternative use of C& D waste material)- Though financial implication is provided but financial allocation is missing
- Sr. No. 5 (Monitoring of road dust especially in and around hotspot areas and in the vicinity of State highways)- target coverage and financial implication is missing
- Sr. No. 11 (Greening of open spaces/ parks developed)- target coverage and financial implication is missing

4. Emissions from burning of waste:

- a. Though fund allocation is not mentioned but the following activities may have financial implication and need fund allocation for carrying out the activity:
- Sr. No. 7 (Waste collection status in the city (%))
 - Sr. No. 8 (Waste segregation status in the city (%))
 - Sr. No. 9. (Material Recovery Facility)
 - Sr. No 10 (Waste to Energy plants)

Following additional information may be required as mentioned in OM of MoEFCC:

1. A review & monitoring mechanism for effective roll-out and functioning of State Action Plan need to be prepared and shared.
2. Implementation of GRAP in non-attainment cities in case of air pollution emergencies.
3. Localised action plan for mitigation at identified air pollution hotspots.
4. Categorization of activities as short term, medium term and long term.
5. Regional airshed approach. List of activities which need to be discussed and implemented by neighbouring states in the same airshed need to be separately mentioned.
6. Co-ordination Committee composition for co-ordination and abatement of causes for air pollution, at intra and inter district / city or State level. Fund provision for implementation of the identified activities and share of each stakeholder (department/District authority/ULBs and neighbouring States/Districts/ cities)
7. Details of awareness plan need to be included in the state action plan.

Observations on Meghalaya State Action Plan for Clean Air

MoEF&CC shared an indicative template for preparation of State Action Plan (SAP) with States/UTs addressing the activities that would help in improvement of air quality. It was informed that the template is indicative and States/UTs may include the activities w.r.t. requirements in their respective States/UTs and finalize the SAP.

CPCB has reviewed the State Action Plan of Meghalaya with respect to the template provided MoEF&CC and observations are as follows: -

1. Industrial Emissions

Specific timelines and target coverage is missing for the following points:

- Sr. No 9 (Mechanism to control fugitive emissions sources)
- Sr. No 10 (Regulations for conversion of brick kilns to clean technologies)
- Sr. No 16 (Shifting of industries /commercial units to gaseous fuels (CNG/PNG/CBG))

2. Vehicular emissions

Specific timelines to be provided for the following points:

- Sr. No 6 (Notification and enforcement of PUC norms)
- Sr. No 7 (Online monitoring of PUC implementation)
- Sr. No 8 (Mechanism for centralized record maintenance of PUC checks, certification and cross check by the concerned transport authorities to be incorporated)
- Sr. No 9 (Construction of bypass/ring roads)
- Target is missing for Sr. No 10 (Re-filling Stations retrofitted with Vapor Recovery System)

3. Construction & Demolition Waste and Road Dust Management

Action point & Financial Implication are not provided for the following points:

- Sr. No 7 (Monitoring of road dust especially in and around hotspots areas and in the vicinity of State highways)
- Sr. No 10. (C&D waste processing plants)

Specific timelines to be provided

- Sr. No. 5 (Penalty provisions for non-compliance of C&D waste management rules at construction sites)

4. Emissions from burning of waste

Specific timelines (wherever not mentioned) and financial implications are to be provided for the following points:

- Sr. No. 5 (Policy for development and Construction of Waste to Energy Plants)
 - Sr. No. 2 (Waste segregation status in the city (%))
 - Sr. No. 3 (Material Recovery Facility)
 - Sr. No 4 (Waste to Energy plants)
 - Sr. No 5 (Waste to compost plants)
 - Sr. No 6 (Remediation of dumpsites in the city)
 - Sr. No. 8 (Any other activity/ project pertaining to MSW Management)

Following additional information may be required as mentioned in OM of MoEFCC:

1. A review & monitoring mechanism for effective roll-out and functioning of State Action Plan need to be prepared and shared.
2. Categorization of activities as short term, medium term and long term.
3. Regional airshed approach. List of activities which need to be discussed and implemented by neighbouring states in the same airshed need to be separately mentioned.
4. Co-ordination Committee composition for co-ordination and abatement of causes for air pollution, at intra and inter district / city or State level. Fund provision for implementation of the identified activities and share of each stakeholder (department/District authority/ULBs and neighbouring States/Districts/ cities)

5. Details of awareness plan are need to be included in the state action plan.
6. Sr. No. 10 under Industrial Emissions talks about the regulations for conversion of brick kilns to clean technologies. As per MoEFCC notification dated 22.02.22, the prevailing technology in the state related to brick kiln should be in compliance with the notification which is not clear in the SAP.

Annexure III

Observations on Nagaland State Action Plan for Clean Air

1. The indicative template shared by CPCB has been partially filled and shared as part of the Nagaland State Action Plan.
2. Timeline, department, fund source and current status of fund utilized for each of the identified activities under State Action Plan need to be properly filled. For example; data on fund allocated and utilized under point 5 (Policy for development and construction of composting unit) under Municipal Solid Waste is missing despite marking the activity as having some financial implications. Same holds for point no. 7, 8 & 9.
3. **Following additional information may be added to prepare a holistic state action plan:**
 - a. Inventory of air pollution sources in the state including hotspots
 - b. Ambient air quality data of the state and quantification of improvement in existing air quality
 - c. Localised action plan for mitigation of hotspots w.r.t. to air pollution
 - d. Regional Airshed approach
 - e. Awareness plan on air quality
 - f. Necessary policy changes, including prioritization and convergence of activities of various on-going and/or proposed schemes and programs
 - g. Categorization of activities as short term, medium term and long term. The GRAP may be revised to include activities in a graded manner triggering on the air quality status.
 - h. Mechanism for smooth and seamless flow of information, funds and inter- departmental coordination
 - i. List of activities which need to be discussed and implemented by neighbouring states in the same airshed need to be separately mentioned. Also, coordination committee composition and meeting frequency for each neighbouring state need to be shared
 - j. Co-ordination committee composition for co-ordination and abatement of causes for air pollution, at intra and inter district / city or State level need to be shared. Fund provision for implementation of the identified activities and share of each stakeholder

- (department/District authority/ULBs and neighbouring States/Districts/ cities) also need to be shared.
- k. Review & Monitoring mechanism for effective roll-out and functioning of State Action Plan need to be prepared and shared.
4. **Information provided in the State Action Plan needs a revision (few examples):**
- a. Incomplete information of status for Point 1 under Agriculture Waste. Also, the fund allocation and utilization status are missing for all the points despite declaring that the activity has financial implications.
 - b. Fund allocation and utilization status for all the action points are missing except point 5 under road dust and point 13 under vehicular emissions.
 - c. Timeline for completion of activity and target are missing for various points under vehicular emissions.
 - d. No information is provided for point 8 (construction of pucca pavement along the roads) of road dust.
 - e. Total capacity/coverage is not mentioned for most of the points except point 1 & 2 and the fund allocation and utilization status are missing for various points under Municipal Solid Waste despite declaring that the activity has financial implications.
 - f. The tables detailing “action points for implementation for mitigation of air pollution” may also include exact status of the action points along with clearly defined target, fund requirement, source, and fund released against that particular activity and utilized till date.

Observations on State Action Plan (SAP) of West Bengal

MoEF&CC shared an indicative template for preparation of State Action Plan (SAP) with States/UTs addressing the activities that would help in improvement of air quality. It was informed that the template is indicative and States/UTs may include the activities w.r.t. requirements in their respective States/UTs and finalize the SAP.

CPCB has reviewed the State Action Plan of West Bengal w.r.t. template and observations are as follows-

A. Industrial Emission: -

- a. Targets as well as financial implications is missing for Point 3 (Policy for replacement of heavy oil).
- b. Incomplete information of status for Point no. 4, 5, 6, 8, 9 under Industrial Emission. Also, the fund allocation and utilization status are missing for all the points despite declaring that the activity has financial implications.

B. Vehicular Emission: -

- a. No information is provided for point no. 9 (Construction of bypass / ring roads) of Vehicular Emission.
- b. Timeline for completion of task for point no. 6 (Notification and enforcement of PUC norms) is not provided.
- c. As per Remark of Point No. 1 restriction on plying of commercial vehicles, older than 15 years, in KMA has already been issued vide order No. 2827- WT dated 13.8.2012 whereas in activity it is mentioned that Notification for phasing out old vehicles for commercial is 10 years which needed to be clarify.

C. Construction & Demolition Waste and Road Dust Management: -

- a. No information provided for targets and financial implication for point no. 1, 2, 5, 8.

D. Emissions from burning of waste: -

- a. No information provided for targets and financial implication for point no. 1, 2, 3, 4, 5, 6 & 8.

E. Emissions due to burning of agro residues: -

- a. No information provided for targets and financial implication for point no. 4, 5, 6 & 8.

F. Household Emission

- a. No information provided for Point No. 2 (Amendments to the building by-laws for “Indoor air quality management”).

Following additional instructions given at the end of the indicative template may be used to prepare a holistic State Action Plan.

- Inventory of air pollution sources in the State including hotspots.
- Ambient air quality data of the state and quantification of improvement in existing air quality.
- Localized action plan for mitigation of hotspots w.r.t. to air pollution.
- Regional Airshed approach.
- Awareness plan on air quality.
- Necessary policy changes, including prioritization and convergence of activities of various on-going and/or proposed schemes and programs.
- Implementation of GRAP in non-attainment cities including million plus cities in case of air pollution emergencies.
- List of activities which need to be discussed and implemented by neighboring states in the same airshed need to be separately mentioned. Also, coordination committee composition and meeting frequency for each neighboring State need to be shared.
- Co-ordination committee composition for co-ordination and abatement of causes for air pollution, at intra and inter district / city or State level need to be shared. Fund provision for implementation of the identified activities and share of each stakeholder (department/District authority/ULBs and neighboring States/Districts/ cities) also need to be shared.
- Review & monitoring mechanism for effective roll-out and functioning of State Action Plan need to be prepared and shared.

Annexure V

Observations on State Action Plan (SAP) of Bihar

MoEF&CC shared an indicative template for preparation of State Action Plan (SAP) with States/UTs addressing the activities that would help in improvement of air quality. It was informed that the template is indicative and States/UTs may include the activities w.r.t. requirements in their respective States/UTs and finalize the SAP.

CPCB has reviewed the State Action Plan of Bihar w.r.t. MoEF&CC template and observations are as follows:

A. Industrial Emission: -

- a. Timeline for completion of activity and targets need to be provided for point no. 12.
- b. Timeline for completion of activity, targets and financial implications need to be provided for point no.16 (i.e. Shifting of industries/ commercial units to gaseous fuels (CNG/ PNG/ CBG))

B. Vehicular Emission: -

- a. **Following Activities/ Action plan points from indicative template shared by MoEF&CC is missing from Bihar SAP:**
 - i. Point no. 3 (i.e. Policy/ Plan for Li-battery waste management from scrapped vehicles)
 - ii. Point no. 4 (i.e. Policy / Scheme for Eco- Friendly Mass Rapid Transport Systems) of Vehicular Emission.

C. Construction & Demolition Waste and Road Dust Management:-

- a. Financial implication need to be provided for point no. 7 (i.e. Mechanism for development and maintenance of road infrastructures for industrial states and clusters).

D. Emission due to burning of Waste: -

- a. Financial implication need to be provided for point no. 3 (i.e. Biomass projects with respect to the hotspots of crop residue burning).

E. Household Emission

- a. **Following Activities/ Action plan points from indicative template shared by MoEF&CC is missing from Bihar SAP:**
 - i. Point no. 1 (i.e. Schemes for use of LPG/ PNG for cooking fuels)

- ii. Point no. 2 (i.e. Amendments to the building by-laws for “Indoor air quality management”)

Following additional instructions given at the end of the indicative template may be used to prepare a holistic State Action Plan.

- Inventory of air pollution sources in the State including hotspots.
- Localized action plan for mitigation of hotspots w.r.t. to air pollution.
- Regional Airshed approach.
- Awareness plan on air quality.
- Necessary policy changes, including prioritization and convergence of activities of various on-going and/or proposed schemes and programs.
- Categorization of activities as short term, medium term and long term.
- Mechanism for smooth and seamless flow of information, funds and inter-departmental coordination.
- List of activities which need to be discussed and implemented by neighboring states in the same airshed need to be separately mentioned. Also, coordination committee composition and meeting frequency for each neighboring State need to be shared.
- Co-ordination committee composition for co-ordination and abatement of causes for air pollution, at intra and inter district / city or State level need to be shared. Fund provision for implementation of the identified activities and share of each stakeholder (department/District authority/ULBs and neighboring States/Districts/ cities) also need to be shared.
- Review & monitoring mechanism for effective roll-out and functioning of State Action Plan need to be prepared and shared.

Q-18011/32/2021-CPA

898636/2023/CP

नरेश पाल गंगवार, आई.ए.एस
Naresh Pal Gangwar, IAS



अपर सचिव
भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
ADDITIONAL SECRETARY
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST
AND CLIMATE CHANGE

D.O No. Q-11017/39/2020-CPA

Dated: 3rd April, 2023

Respected sir,

This is regarding preparation of State Action Plans (SAP) under National Clean Air Programme (NCAP) for taking measures for improvement of air quality in respective States/UT's.

2. Apex Committee meeting under co-chairmanship of Shri Bhupender Yadav, Hon'ble Minister, EF&CC and Shri Ashwini Kumar Choubey, Hon'ble Minister of State, EF&CC was held on 15.03.2023 to review the progress and implementation of NCAP.
3. The State of Assam has prepared the State Action Plan (SAP). CPCB while examining the State Action Plan has made certain observations (Enclosed as Annexure).
4. In view of the above, I request you to get the SAP revised based on the observations of CPCB and arrange to upload it on PRANA portal at the earliest.

with regards,

Yours sincerely,

(Naresh Pal Gangwar)

To,
Shri Ravi S. Prasad, IAS
Additional Chief Secretary to the Govt. of Assam
Environment and Forest Department Assam
D-Block, 2nd Floor
Aranya Bhawan, Panjabari
Guwahati, Assam - 781037



पृथ्वी विंग, पार्श्ववा तल, कमरा नं. 505, इंदिरा पर्यावरण भवन, जोर बाग रोड,
नई दिल्ली-110003, फोन: (011) 20819247, ई-मेल: asnpg.mefcc@gov.in
Prithvi Wing, 5th Floor, Room No. 505, Indira Paryavaran Bhawan, Jor Bagh Road,
New Delhi-110003. Tel.: (011) 20819247, E-mail: asnpg.mefcc@gov.in

आजारी
अजल मजदारी

Annexure

Observations on Assam State Action Plan for Clean Air

MoEF&CC shared an indicative template for preparation of State Action Plan (SAP) with States/UTs addressing the activities that would help in improvement of air quality. It was informed that the template is indicative and States/UTs may include the activities w.r.t. requirements in their respective States/UTs and finalize the SAP.

CPCB's observations on the State Action Plan of Assam with respect to the template provided by MoEFCC are as follows-

1.Industrial Emission:

The timelines for following activities are not provided:

- Sr. No. 4 (Policy for replacement of heavy oil (e.g., furnace oil, diesel etc.) based industries to alternate energy sources (CNG/ PNG/ Electricity)
- Sr. No 12 (Policy to set up e-waste recycling unit in industrial areas in compliance with e-waste management rules)

2.Vehicular Emission:

The timelines, target & fund implication details for following activities are not provided:

- Sr. No. 3 (Policy/Plan for Li-battery waste management from scrapped vehicles)
- Sub-points under Sr. No 12 (Any other Policy / Rules/ standards/Guidelines pertaining to vehicular emissions)

3.C&D Waste & Road Dust Management:

- Sr. No. 1 (Policy for development of projects/ plants for C&D waste management) - Though financial implication is provided but financial allocation is missing
- Sr. No. 3 (Demand creation for C& D waste and alternative use of C& D waste material)- Though financial implication is provided but financial allocation is missing
- Sr. No. 5 (Monitoring of road dust especially in and around hotspot areas and in the vicinity of State highways)- target coverage and financial implication is missing
- Sr. No. 11 (Greening of open spaces/ parks developed)- target coverage and financial implication is missing

4.Emissions from burning of waste:

- a. Though fund allocation is not mentioned but the following activities may have financial implication and need fund allocation for carrying out the activity:
 - Sr. No. 7 (Waste collection status in the city (%))
 - Sr. No. 8 (Waste segregation status in the city (%))
 - Sr. No. 9 (Material Recovery Facility)

- Sr. No 10 (Waste to Energy plants)

Following additional information may be required as mentioned in OM of MoEFCC:

1. A review & monitoring mechanism for effective roll-out and functioning of State Action Plan need to be prepared and shared.
2. Implementation of GRAP in non-attainment cities in case of air pollution emergencies.
3. Localised action plan for mitigation at identified air pollution hotspots.
4. Categorization of activities as short term, medium term and long term.
5. Regional airshed approach. List of activities which need to be discussed and implemented by neighbouring states in the same airshed need to be separately mentioned.
6. Co-ordination Committee composition for co-ordination and abatement of causes for air pollution, at intra and inter district / city or State level. Fund provision for implementation of the identified activities and share of each stakeholder (department/District authority/ULBs and neighbouring States/Districts/ cities)
7. Details of awareness plan need to be included in the state action plan.

Q-18011/32/2021-CPA

898636/2023/CP

नरेश पाल गंगवार, आई.ए.एस.
Naresh Pal Gangwar, IAS



अपर सचिव
भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
ADDITIONAL SECRETARY
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST
AND CLIMATE CHANGE

D.O No. Q-11017/39/2020-CPA

Dated: 3rd April, 2023

Respected Sir,

This is regarding preparation of State Action Plans (SAP) under National Clean Air Programme (NCAP) for taking measures for improvement of air quality in respective States/UT's.

- 2 Apex Committee meeting under co-chairmanship of Shri Bhupender Yadav, Hon'ble Minister, EF&CC and Shri Ashwini Kumar Choubey, Hon'ble Minister of State, EF&CC was held on 15.03.2023 to review the progress and implementation of NCAP.
3. The State of Bihar has prepared the State Action Plan (SAP). CPCB while examining the State Action Plan has made certain observations (Enclosed as *Annexure*).
4. In view of the above, I request you to get the SAP revised based on the observations of CPCB and arrange to upload it on PRANA portal at the earliest.

with regards,

Yours sincerely,

(Naresh Pal Gangwar)

To,

Sri Arvind kumar Chaudhary,
Principal Secretary
Department of Environment, Forests & Climate Change,
Government of Bihar, Sicha Bhawan Secretariat,
Patna - 800015



पृथ्वी विंग, पांचवा तल, कमरा नं. 505, इंदिरा पर्यावरण भवन, जोर बाग रोड,
नई दिल्ली-110003, फोन: (011) 20819247, ई-मेल: asnpg.mefcc@gov.in
Prithvi Wing, 5th Floor, Room No. 505, Indira Parvavaran Bhawan, Jor Bagh Road,
New Delhi-110003, Tel.: (011) 20819247, E-mail: asnpg.mefcc@gov.in

आर्यदाता
अज्ञानमरण

Annexure

Observations on State Action Plan (SAP) of Bihar

MoEF&CC shared an indicative template for preparation of State Action Plan (SAP) with States/UTs addressing the activities that would help in improvement of air quality. It was informed that the template is indicative and States/UTs may include the activities w.r.t. requirements in their respective States/UTs and finalize the SAP.

CPCB has reviewed the State Action Plan of Bihar w.r.t. MoEF&CC template and observations are as follows:

A. Industrial Emission: -

- a. Timeline for completion of activity and targets need to be provided for point no. 12.
- b. Timeline for completion of activity, targets and financial implications need to be provided for point no.16 (i.e. Shifting of industries/ commercial units to gaseous fuels (CNG/ PNG/ CBG))

B. Vehicular Emission: -

- a. **Following Activities/ Action plan points from indicative template shared by MoEF&CC is missing from Bihar SAP:**
 - i. Point no. 3 (i.e. Policy/ Plan for Li-battery waste management from scrapped vehicles)
 - ii. Point no. 4 (i.e. Policy / Scheme for Eco- Friendly Mass Rapid Transport Systems) of Vehicular Emission.

C. Construction & Demolition Waste and Road Dust Management:-

- a. Financial implication need to be provided for point no. 7 (i.e.Mechanism for development and maintenance of road infrastructures for industrial states and clusters).

D. Emission due to burning of Waste: -

- a. Financial implication need to be provided for point no. 3 (i.e. Biomass projects with respect to the hotspots of crop residue burning).

E. Household Emission

- a. **Following Activities/ Action plan points from indicative template shared by MoEF&CC is missing from Bihar SAP:**
 - i. Point no. 1 (i.e. Schemes for use of LPG/ PNG for cooking fuels)
 - ii. Point no. 2 (i.e. Amendments to the building by-laws for “Indoor air quality management”)

Following additional instructions given at the end of the indicative template may be used to prepare a holistic State Action Plan.

- Inventory of air pollution sources in the State including hotspots.
- Localized action plan for mitigation of hotspots w.r.t. to air pollution.
- Regional Airshed approach.
- Awareness plan on air quality.
- Necessary policy changes, including prioritization and convergence of activities of various on-going and/or proposed schemes and programs.
- Categorization of activities as short term, medium term and long term.
- Mechanism for smooth and seamless flow of information, funds and inter-departmental coordination.
- List of activities which need to be discussed and implemented by neighboring states in the same airshed need to be separately mentioned. Also, coordination committee composition and meeting frequency for each neighboring State need to be shared.
- Co-ordination committee composition for co-ordination and abatement of causes for air pollution, at intra and inter district / city or State level need to be shared. Fund provision for implementation of the identified activities and share of each stakeholder (department/District authority/ULBs and neighboring States/Districts/cities) also need to be shared.
- Review & monitoring mechanism for effective roll-out and functioning of State Action Plan need to be prepared and shared.

नरेश पाल गंगवार, आई.ए.एस.
Narosh Pal Gangwar, IAS



अपर सचिव
भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन विभाग
ADDITIONAL SECRETARY
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST
AND CLIMATE CHANGE

D.O No. Q-11017/39/2020-CPA
Dated: 3rd April, 2023

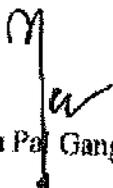
Respected sir,

This is regarding preparation of State Action Plans (SAP) under National Clean Air Programme (NCAP) for taking measures for improvement of air quality in respective States/UT's.

2. Apex Committee meeting under co-chairmanship of Shri Bhupender Yadav, Hon'ble Minister, EF&CC and Shri Ashwini Kumar Choubey, Hon'ble Minister of State, EF&CC was held on 15.03.2023 to review the progress and implementation of NCAP.
3. The State of Meghalaya has prepared the State Action Plan (SAP). CPCB while examining the State Action Plan has made certain observations (Enclosed as *Annexure*).
4. In view of the above, I request you to get the SAP revised based on the observations of CPCB and arrange to upload it on PRAN A portal at the earliest.

With regards,

Yours sincerely,


(Narosh Pal Gangwar)

To,

Shri B. K. Lyngwa, IFS
Principal Chief Conservator of Forests & HoFF, Meghalaya, Shillong
Office of the Principal Chief Conservator of Forests & HoFF
Meghalaya Forest Head Quarter
Sylvan House, Lower Iachumiere Shillong-793001



पृथ्वी विंग, पांचवा तल, कमरा नं. 505, इंदिरा पर्यावरण भवन, जोर बाग रोड,
नई दिल्ली-110003, फोन: (011) 20819247, ई-मेल: asnpg.mefcc@gov.in
Prithvi Wing, 5th Floor, Room No. 505, Indira Paryavaran Bhawan, Jor Bagh Road,
New Delhi-110003, Tel.: (011) 20819247, E-mail: asnpg.mefcc@gov.in


आज़ादी का
अमृत महोत्सव

**Annexure****Observations on Meghalaya State Action Plan for Clean Air**

MoEF&CC shared an indicative template for preparation of State Action Plan (SAP) with States/UTs addressing the activities that would help in improvement of air quality. It was informed that the template is indicative and States/UTs may include the activities w.r.t. requirements in their respective States/UTs and finalize the SAP.

CPCB has reviewed the State Action Plan of Meghalaya with respect to the template provided MoEF&CC and observations are as follows: -

1. Industrial Emissions

Specific timelines and target coverage is missing for the following points:

- Sr. No 9 (Mechanism to control fugitive emissions sources)
- Sr. No 10 (Regulations for conversion of brick kilns to clean technologies)
- Sr. No 16 (Shifting of industries /commercial units to gaseous fuels (CNG/PNG/CBG))

2. Vehicular emissions

Specific timelines to be provided for the following points:

- Sr. No 6 (Notification and enforcement of PUC norms)
- Sr. No 7 (Online monitoring of PUC implementation)
- Sr. No 8 (Mechanism for centralized record maintenance of PUC checks, certification and cross check by the concerned transport authorities to be incorporated)
- Sr. No 9 (Construction of bypass/ring roads)
- Target is missing for Sr. No 10 (Re-filling Stations retrofitted with Vapor Recovery System)

3. Construction & Demolition Waste and Road Dust Management

Action point & Financial Implication are not provided for the following points:

- Sr. No 7 (Monitoring of road dust especially in and around hotspots areas and in the vicinity of State highways)
- Sr. No 10. (C&D waste processing plants)

Specific timelines to be provided

- Sr. No. 5 (Penalty provisions for non-compliance of C&D waste management rules at construction sites)

4. Emissions from burning of waste

Specific timelines (wherever not mentioned) and financial implications are to be provided for the following points:

- Sr. No. 5 (Policy for development and Construction of Waste to Energy Plants)

- Sr. No. 2 (Waste segregation status in the city (%))
- Sr. No. 3 (Material Recovery Facility)
- Sr. No 4 (Waste to Energy plants)
- Sr. No 5 (Waste to compost plants)
- Sr. No 6 (Remediation of dumpsites in the city)
- Sr. No. 8 (Any other activity/ project pertaining to MSW Management)

Following additional information may be required as mentioned in OM of MoEFCC:

1. A review & monitoring mechanism for effective roll-out and functioning of State Action Plan need to be prepared and shared.
2. Categorization of activities as short term, medium term and long term.
3. Regional airshed approach. List of activities which need to be discussed and implemented by neighbouring states in the same airshed need to be separately mentioned.
4. Co-ordination Committee composition for co-ordination and abatement of causes for air pollution, at intra and inter district / city or State level. Fund provision for implementation of the identified activities and share of each stakeholder (department/District authority/ULBs and neighbouring States/Districts/ cities)
5. Details of awareness plan are need to be included in the state action plan.
6. Sr. No. 10 under Industrial Emissions talks about the regulations for conversion of brick kilns to clean technologies. As per MoEFCC notification dated 22.02.22, the prevailing technology in the state related to brick kiln should be in compliance with the notification which is not clear in the SAP.

Q-18011/32/2021-CPA

898636/2023/CP

नरेश पाल गंगवार, आई.ए.एस.
Naresh Pal Gangwar, IAS



अपर सचिव
भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
ADDITIONAL SECRETARY
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST
AND CLIMATE CHANGE

D.O No. Q-11017/39/2020-CPA

Dated: 3rd April, 2023

Respected sir,

This is regarding preparation of State Action Plans (SAP) under National Clean Air Programme (NCAP) for taking measures for improvement of air quality in respective States/UT's.

2. Apex Committee meeting under co-chairmanship of Shri Bhupender Yadav, Hon'ble Minister, EF&CC and Shri Ashvini Kumar Choubey, Hon'ble Minister of State, EF&CC was held on 15.03.2023 to review the progress and implementation of NCAP.
3. The State of Nagaland has prepared the State Action Plan (SAP). CPCB while examining the State Action Plan has made certain observations (Enclosed as *Annexure*).
4. In view of the above, I request you to get the SAP revised based on the observations of CPCB and arrange to upload it on PRANA portal at the earliest.

With regards,

Yours sincerely,


(Naresh Pal Gangwar)

To,

Shri Dharmendra Prakash,
PCCF & HoFF,
Department of Environment, Forests & Climate Change
Government of Nagaland,
M35P+FC8, Forest Colony, Kohima, Nagaland 797002



पृथ्वी विंग, पांचवा तल, कमरा नं. 505, इंदिरा पर्यावरण भवन, जोर बाग रोड,
नई दिल्ली-110003, फोन: (011) 20819247, ई-मेल: asnpg.mefcc@gov.in
Prithvi Wing, 5th Floor, Room No. 505, Indira Paryavaran Bhawan, Jor Bagh Road,
New Delhi-110003, Tel.: (011) 20819247, E-mail: asnpg.mefcc@gov.in


आजदीक
अमृत महोत्सव

Annexure

Observations on Nagaland State Action Plan for Clean Air

1. The indicative template shared by CPCB has been partially filled and shared as part of the Nagaland State Action Plan.
2. Timeline, department, fund source and current status of fund utilized for each of the identified activities under State Action Plan need to be properly filled. For example; data on fund allocated and utilized under point 5 (Policy for development and construction of composting unit) under Municipal Solid Waste is missing despite marking the activity as having some financial implications. Same holds for point no. 7, 8 & 9.
3. **Following additional information may be added to prepare a holistic state action plan:**
 - a) Inventory of air pollution sources in the state including hotspots
 - b) Ambient air quality data of the state and quantification of improvement in existing air quality
 - c) Localised action plan for mitigation of hotspots w.r.t. to air pollution
 - d) Regional Airshed approach
 - e) Awareness plan on air quality
 - f) Necessary policy changes, including prioritization and convergence of activities of various on-going and/or proposed schemes and programs
 - g) Categorization of activities as short term, medium term and long term. The GRAP may be revised to include activities in a graded manner triggering on the air quality status.
 - h) Mechanism for smooth and seamless flow of information, funds and inter- departmental coordination
 - i) List of activities which need to be discussed and implemented by neighbouring states in the same airshed need to be separately mentioned. Also, coordination committee composition and meeting frequency for each neighbouring state need to be shared
 - j) Co-ordination committee composition for co-ordination and abatement of causes for air pollution, at intra and inter district / city or State level need to be shared. Fund provision for implementation of the identified activities and share of each stakeholder (department/District authority/ULBs and neighbouring States/Districts/ cities) also need to be shared.
 - k) Review & Monitoring mechanism for effective roll-out and functioning of State Action Plan need to be prepared and shared.

- 4. Information provided in the State Action Plan needs a revision (few examples):**
- a) Incomplete information of status for Point 1 under Agriculture Waste. Also, the fund allocation and utilization status are missing for all the points despite declaring that the activity has financial implications.
 - b) Fund allocation and utilization status for all the action points are missing except point 5 under road dust and point 13 under vehicular emissions.
 - c) Timeline for completion of activity and target are missing for various points under vehicular emissions.
 - d) No information is provided for point 8 (construction of pucca pavement along the roads) of road dust.
 - e) Total capacity/coverage is not mentioned for most of the points except point 1 & 2 and the fund allocation and utilization status are missing for various points under Municipal Solid Waste despite declaring that the activity has financial implications.
 - f) The tables detailing “action points for implementation for mitigation of air pollution” may also include exact status of the action points along with clearly defined target, fund requirement, source, and fund released against that particular activity and utilized till date.

Q-18011/32/2021-CPA

898636/2023/CP

नरेश पाल गंगवार, आई.ए.एस.
Naresh Pal Gangwar, IAS



अपर सचिव
भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
ADDITIONAL SECRETARY
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST
AND CLIMATE CHANGE

D.O No. Q-1 1017/39/2020-CPA

Dated: 3rd April, 2023

Respected Madam,

This is regarding preparation of State Action Plans (SAP) under National Clean Air Programme (NCAP) for taking measures for improvement of air quality in respective States/UT's.

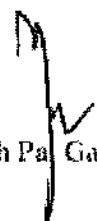
2. Apex Committee meeting under co-chairmanship of Shri Bhupender Yadav, Hon'ble Minister, EF&CC and Shri Ashwini Kumar Choubey, Hon'ble Minister of State, EF&CC was held on 15.03.2023 to review the progress and implementation of NCAP.

3. The State of West Bengal has prepared the State Action Plan (SAP). CPCB while examining the State Action Plan has made certain observations (Enclosed as Annexure)

4. In view of the above, I request you to get the SAP revised based on the observations of CPCB and arrange to upload it on PR: NA portal at the earliest.

With regards,

Yours sincerely,


(Naresh Pal Gangwar)

To,

Ms. Neelam Meena
Principal Secretary and Director, B.SWM,
Department of Environment, Govt. of West Bengal
5th Floor, Pranisampad Bhawan,
Block LB-II, Salt Lake, Sector III,
Bidhannagar, Kolkata - 700 106



पृथ्वी विंग, पांचवां तल, कमरा नं. 505, इंदिरा पर्यावरण भवन, जोर बाग रोड,
नई दिल्ली-110003, फोन: (011) 20819247, ई-मेल: asnpg.mefcc@gov.in

Prithvi Wing, 5th Floor, Room No. 505, Indira Paryavaran Bhawan, Jor Bagh Road,
New Delhi-110003, Tel.: (011) 20819247, E-mail: asnpg.mefcc@gov.in


आजादी का
अमृत महोत्सव

Annexure

Observations on State Action Plan (SAP) of West Bengal

MoEF&CC shared an indicative template for preparation of State Action Plan (SAP) with States/UTs addressing the activities that would help in improvement of air quality. It was informed that the template is indicative and States/UTs may include the activities w.r.t. requirements in their respective States/UTs and finalize the SAP.

CPCB has reviewed the State Action Plan of West Bengal w.r.t. template and observations are as follows-

A. Industrial Emission: -

- a. Targets as well as financial implications is missing for Point 3 (Policy for replacement of heavy oil).
- b. Incomplete information of status for Point no. 4, 5, 6, 8, 9 under Industrial Emission. Also, the fund allocation and utilization status are missing for all the points despite declaring that the activity has financial implications.

B. Vehicular Emission: -

- a. No information is provided for point no. 9 (Construction of bypass / ring roads) of Vehicular Emission.
- b. Timeline for completion of task for point no. 6 (Notification and enforcement of PUC norms) is not provided.
- c. As per Remark of Point No. 1 restriction on plying of commercial vehicles, older than 15 years, in KMA has already been issued vide order No. 2827-WT dated 13.8.2012 whereas in activity it is mentioned that Notification for phasing out old vehicles for commercial is 10 years which needed to be clarify.

C. Construction & Demolition Waste and Road Dust Management: -

- a. No information provided for targets and financial implication for point no. 1, 2, 5, 8.

D. Emissions from burning of waste: -

- a. No information provided for targets and financial implication for point no. 1, 2, 3, 4, 5, 6 & 8.

E. Emissions due to burning of agro residues: -

- a. No information provided for targets and financial implication for point no. 4, 5, 6 & 8.

F. Household Emission

- a. No information provided for Point No. 2 (Amendments to the building by-laws for "Indoor air quality management").

Q-18011/32/2021-CPA

898636/2023/CP

Following additional instructions given at the end of the indicative template may be used to prepare a holistic State Action Plan.

- Inventory of air pollution sources in the State including hotspots.
- Ambient air quality data of the state and quantification of improvement in existing air quality.
- Localized action plan for mitigation of hotspots w.r.t. to air pollution.
- Regional Airshed approach.
- Awareness plan on air quality.
- Necessary policy changes, including prioritization and convergence of activities of various on-going and/or proposed schemes and programs.
- Implementation of GRAP in non-attainment cities including million plus cities in case of air pollution emergencies.
- List of activities which need to be discussed and implemented by neighboring states in the same airshed need to be separately mentioned. Also, coordination committee composition and meeting frequency for each neighboring State need to be shared.
- Co-ordination committee composition for co-ordination and abatement of causes for air pollution, at intra and inter district / city or State level need to be shared. Fund provision for implementation of the identified activities and share of each stakeholder (department/District authority/ULBs and neighboring States/Districts/cities) also need to be shared.
- Review & monitoring mechanism for effective roll-out and functioning of State Action Plan need to be prepared and shared.

नरेश पाल गंगवार, आईएएस
Naresh Pal Gangwar, IAS



अपर सचिव
भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
ADDITIONAL SECRETARY
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST
AND CLIMATE CHANGE

D.O No. Q-11017/39/2020-CPA

Dated: 3rd April, 2023

Respected sir,

This is regarding preparation of State Action Plans (SAP) under National Clean Air Programme (NCAP) for taking measures for improvement of air quality in respective States/UT's.

2. Apex Committee meeting under co-chairmanship of Shri Bhupender Yadav, Hon'ble Minister, EF&CC and Shri Ashwini Kumar Choubey, Hon'ble Minister of State, EF&CC was held on 15.03.2023 to review the progress and implementation of NCAP.
3. The State of Jharkhand is yet to prepare a State Action Plan (SAP).
4. In view of the above, I request you to expedite the preparation of SAP and arrange to upload it on PRANA portal at the earliest.

With regards,

Yours sincerely,

(Naresh Pal Gangwar)

To,

Shri L. Khiangle
Additional Chief Secretary
Department of Forest, Environment & Climate Change
1st Floor, Project Building, Dhurwa,
Ranchi-834004



पृथ्वी विंग, पांचवा तल, कमरा नं. 505, इंदिरा पर्यावरण भवन, जोर बाग रोड,
नई दिल्ली-110003, फोन: (011) 20819247, ई-मेल: asnpg.mefcc@gov.in

Prithvi Wing, 5th Floor, Room No. 505, Indira Paryavaran Bhawan, Jor Bagh Road,
New Delhi-110003, Tel.: (011) 20819247, E-mail: asnpg.mefcc@gov.in

आजारी का
अमृत महोत्सव

898647/2023/CP

Q-18011/39/2021-CPA

नरेश पाल गंगवार, आई.ए.एस.
Naresh Pal Gangwar, IAS



अपर सचिव
भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
ADDITIONAL SECRETARY
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST
AND CLIMATE CHANGE

D.O No. Q-11017/39/2020-CPA

Dated: 3rd April, 2023

Respected sir,

This is regarding preparation of State Action Plans (SAP) under National Clean Air Programme (NCAP) for taking measures for improvement of air quality in respective States/UT's.

2. Apex Committee meeting under co-chairmanship of Shri Bhupender Yadav, Hon'ble Minister, EF&CC and Shri Ashwini Kumar Choubey, Hon'ble Minister of State, EF&CC was held on 15.03.2023 to review the progress and implementation of NCAP.
3. The State of Odisha is yet to prepare a State Action Plan (SAP).
4. In view of the above, I request you to expedite the preparation of SAP and arrange to upload it on PRANA portal at the earliest.

With regards,

Yours sincerely,


(Naresh Pal Gangwar)

To,

Dr. K. Murugesan
Special Secretary, FE &CC Dept.
Forest, Environment and Climate Change Department,
Govt. of Odisha,
Kharavel Bhavan, Bhubaneswar, Odisha, India.



पृथ्वी विंग, पांचवा तल, कमरा नं. 505, इंदिरा पर्यावरण भवन, जोर बाग रोड,
नई दिल्ली - 110003, फोन: (011) 20819247, ई-मेल: asnpg.mofcc@gov.in

Prithvi Wing, 5th Floor, Room No. 505, Indira Paryavaran Bhawan, Jor Bagh Road,
New Delhi-110003, Tel.: (011) 20819247, E-mail: asnpg.mofcc@gov.in

7/1
आजारीना
अमृत महोत्सव